

17.34 hrs.

NAGALAND (APPROPRIATION)  
BILL,\*\* 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77."

*The motion was adopted.*

SHRI H. M. PATEL: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: We shall take up the clauses. The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.37 hrs.

PONDICHERRY BUDGET, 1977-78—  
GENERAL DISCUSSION AND  
DEMANDS\*FOR GRANTS ON  
ACCOUNT, 1977-78

MR. CHAIRMAN: Now, we take up Pondicherry Budget.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 33.

\*\*Published in Gazette of India Extraordinary, Part II, section 2, dated 30-3-77.

†Introduced/Moved with the recommendation of the Vice President acting as President.

\*Moved with the recommendation of the Vice President acting as President.

[List of Demands for Grants on Account (Union Territory of Pondicherry) for 1977-78 submitted to Vote of the Lok Sabha]

No. of Demand	Name of Demand	Amount of Demand for Grant on Account	
1	2	3	
		Revenue	Capital
		Rs.	Rs.
1	Legislative Assembly . . . . .	1,88,000	
2	Administrator . . . . .	5,000	
3	Council of Ministers . . . . .	63,000	..
4	Administration of Justice . . . . .	7,32,000	..
5	Elections . . . . .	82,000	..
6	Revenue . . . . .	27,62,000	
7	Sales Tax . . . . .	3,45,000	..
8	Taxes on Vehicles . . . . .	92,000	
9	Secretariat . . . . .	11,95,000	..
10	District Administration . . . . .	31,29,000	5,16,000
11	Treasury and Accounts Administration . . . . .	6,79,000	..
12	Police . . . . .	37,88,000	..
13	Jails . . . . .	2,16,000	..
14	Stationery and Printing . . . . .	7,01,000	..
15	Miscellaneous Administrative General Services . . . . .	9,58,000	
16	Retirement Benefits . . . . .	14,52,000	..
17	Public Works . . . . .	1,27,67,000	77,63,000
18	Education . . . . .	1,76,89,000	13,000
19	Medical . . . . .	1,01,19,000	..
20	Information and Publicity . . . . .	5,93,000	
21	Labour and Employment . . . . .	7,64,000	
22	Social Welfare . . . . .	34,02,000	9,000
23	Co-operation . . . . .	12,58,000	12,45,000
24	Miscellaneous General Economic Services . . . . .	3,53,000	..
25	Agriculture . . . . .	38,58,000	2,15,000

1	2	3
		Revenue Rs.                  Capital Rs.
26	Animal Husbandry . . . . .	10,97,000                  83,000
27	Fisheries . . . . .	14,15,000                  55,000
28	Community Development . . . . .	20,58,000                  42,000
29	Industries . . . . .	12,03,000                  16,04,000
30	Food and Nutrition . . . . .	1,76,000                  ..
31	Electricity . . . . .	1,06,64,000                  80,73,000
32	Ports and Pilotage . . . . .	1,98,000                  96,000
33	Loans to Government Servants . . . . .	..                  12,80,000

SHRI ARVINDA BALA PAJANOR (Pondicherry): Actually I wanted to raise a point of order on this but since this Budget is coming at the fag-end of the year and there is no time left and I do not want the administration of Pondicherry to come to a standstill, I will cooperate at this occasion. But I am pointing out certain anomalies. According to me, as per the Constitution under Article 356, the President's Rule cannot be extended in any territory for more than three years. The Assembly was dissolved on 28th March, 1974 and as per the Constitution you cannot extend it for more than three years. But the President's Rule was first extended for one year, then it was extended to second and then to third year. Unfortunately, the Emergency was there and under Emergency you can extend this President's Rule for any number of years. Now it is a very good feature that the Emergency both internal and external, has been withdrawn. Since there is no Emergency, you cannot go on extending the President's Rule there. According to me, there is an anomaly and there cannot be any President's Rule after 28th March, 1977. The maximum period of three years is over but you have not declared elections there and now you have again come with the

Budget of Pondicherry in this House. The Finance Minister has said nothing in the speech about the elections there. I want to know how to get over this anomaly. I think they may take shelter under the Union Territories Act. But the Union Territories Act is also within the Constitution and it cannot override the Constitution. If somebody takes up the matter to the High Court or the Supreme Court, then there will be a hindrance. So, I request the Finance Minister or the Law Minister or the Home Minister to immediately declare elections there. Article 356 says:

"Provided that if and so often as a resolution approving the continuance in force of such a Proclamation is passed by both Houses of Parliament, the Proclamation shall, unless revoked, continue in force for a further period of six months from the date on which under this clause it would otherwise have ceased to operate, but no such Proclamation shall in any case remain in force for more than three years."

I bring to your notice that on the 28th March, '77 the three year period has come to the point of limit and I do not think you can continue this



It has been pending for the past seven years. It should be done early. I want a categorical answer from the Minister of Finance whether they are going to give us the University in the coming financial year.

So far as deep sea fishing is concerned, the project has been sanctioned. Though it has not been mentioned here, I hope serious attention is being paid to the development of deep sea fishing by the present Finance Minister, so that the food problem can be solved. There should be centres, one each at Pondicherry, Karaikkal and Mahe.

Then I will refer to the Ariyanganam river project. Another point is a thermal project, which has not been sanctioned. As a matter of fact, they are going in only for a medium thermal project. The present Ministry can reconsider the question. Unless there is a thermal project, the power problem cannot be solved. You have started small scale and medium scale industries because it is a backward area. In that context, the supply of power is very important and serious consideration should be given to that. So, I would suggest that a thermal plant should be established there as early as possible.

Then, in order to relieve the congestion and port facilities at Madras and Cuddalore, small ports should be established at Karaikkal and Mahe.

Coming to heavy industries, since there is a heavy industry plant at Trichy, there should be a subsidiary plant at Karaikkal. It will solve the unemployment problem, which is very acute, in Pondicherry. It is a very big problem there. You will be surprised to know that people who have registered their names in the employment exchanges as early as 1969 are yet to get their first call for interview for appointment. Young boys of the

age of 19 registered their names with the exchanges in 1969 and now in 1977 they cannot get employment because they are over-aged and so disqualified. This is the pitiable position in Pondicherry, so far as employment is concerned. Now that you have given so many hopes to the people, I hope you will fulfil those promises at least in the matter of employment.

Lastly, the Government had promised aerodromes for all State capitals. Yet, when I asked for an aerodrome for Pondicherry, they asked "why". When you have some guidelines for the construction of aerodromes, why do you not follow them? Pondicherry is a State capital. Every now and then you have to summon here your Governor and the Secretaries. Therefore, there should be a small airport so that they can come here in a short time.

So far as the Ashram is concerned, the management has been superseded. I would request them to reconsider the matter and grant the Ashram the bare facilities and their reasonable requests. I have sent a petition in the matter after consulting the Administrator. I know how the Ashram has been functioning. It is a very good institution, promoting international understanding. It creates a feeling of oneness amongst the people so that they can understand one another for a better and peaceful life. My name is Aravinda Bala Pajanor because my father was a devotee of the Ashram.

As far as Auroville is concerned, the Tamil Nadu Government was giving some trouble. Now that problem has been solved because both Tamil Nadu and Pondicherry have come under President's Rule. Now you cannot say that something has been done by the Tamil Nadu Government.

Karaikkal is in the delta of Cauveri. This year I cannot take my man to

[Shri Arvind Bala Fajanor]  
harvest in my own field because the water supply was cut to Pondicherry. Of course, Pondicherry is represented in the Cauveri Board. We want to appeal to you to allot more funds so that we can have underground water for development of agriculture in that area. At present the situation there is not happy. Karaikkal is the granary of Pondicherry State. Yet, there the price of rice is going up day by day. The administration there with a young and efficient officer is trying to solve the problem. At the top level it is very beautiful and nice, but the upper and lower division clerks took active interest in the elections and tried their best to rig them, to indulge in malpractices. I know many of them personally, and I put an end to it. So, it is high time that the Government of India, because they are directly ruling Pondicherry, take interest in the matter and warn those elements.

Both Karaikkal and Pondicherry are religious centres. You have made the people there contribute to the compulsory deposit scheme. The poor government servants are in a mess. I know the Finance Minister personally, he is a reasonable man. If he thinks that it is right, he will agree to it. So, I request him to reconsider the question of including Pondicherry in B-2 and Karaikkal in C category, so that the people in my constituency may be happy. Unless you keep Government servants contented, you cannot lift the country up.

I am not raising the constitutional issue because it is the spirit of the law that has to be considered and not the letter, but there is a fear that somebody may take up the matter in the High Court and so I mentioned it.

I request that at least a Judicial Commission's Court may be established at Pondicherry if not a High Court.

I hope Government will give serious consideration to it.

I invite the hon. Ministers of the Government to visit Pondicherry. It is a beautiful place. The invitation includes you, Madam Chairman, also.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I appreciate the spirit in which the hon. Member decided to drop the constitutional issue which he intended to raise, but I would like to assure him that there is a good answer to it. A notification had been issued by the President on 8th February, 1977 and the order says that "for 'three years' occurring in clause (a) of the first-mentioned order, as subsequently amended, the words 'four years' shall be substituted." So, that has been taken care of, and he need not be apprehensive that it might be taken up by somebody in any court.

The hon. Member has raised a number of points. Some of them are of such vital importance that I am sorry to find that no attention has been paid to them for such a long period.

I can only assure you that we will see to it that every single point mentioned by you will be gone into and attempt will be made to do some justice in regard to as many of them as possible.

MR. CHAIRMAN: The question is: "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union territory of Pondicherry, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 33."

*The motion was adopted.*

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